

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 314 of 1995

Friday, this the 24th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. VH Mohammed Nassar,
House No. 33/2810,
Chakkaraparambu,
Thammanam PO, Ernakulam. Applicant

By Advocate Mr. KRB Kaimal

Vs.

1. Union of India represented by
the Secretary,
Ministry of Finance,
New Delhi.
2. The Central Board of Direct Taxes,
represented by its Chairman,
New Delhi.
3. The Chief Commissioner of Income Tax,
Cochin. Respondents

By Advocate Mr. James Kurian, Additional Central Government
Standing Counsel

ORDER

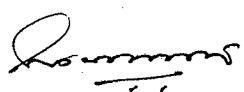
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant whose father retired due to illness at the age of 50, seeks compassionate appointment. The same was rejected stating that the family is not in indigent circumstances. According to applicant, the family is indigent. Indigence is a relative concept and the question of indigence appointment has to be examined with reference to the facts of each case. The authority examined it and found against applicant. If he is aggrieved, he may take the matter before the Government of

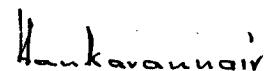
India by filing a representation. If a representation is filed, first respondent Union of India will consider the same and pass appropriate orders thereon within four months from the date of receipt of the representation.

2. With these directions we dispose of the application.
No costs.

Dated the 24th February, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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